

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
Appeal-75/ND/2024

IN THE MATTER OF:

Income Tax Officer Ward 13 1 New Delhi

...APPELLANT

Vs.

ROC. (M/s. Jagriti Farm Developers Pvt. Ltd)

...RESPONDENT

Section
U/s 252

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/ IT Department :Mr. Shlok Chandra SSC alongwith Ms. Madhavi Shukla alongwith Ms. Priya Sarkar JSC

For the RoC

:Adv Aakash Sharma

ORDER

Ld. counsel on behalf of the Income Tax Department is present and submitted that although they have served the Respondent through e-mail, however they could not speed post and therefore sought liberty to serve Respondent through publication. Liberty is granted to Income Tax Department to serve the Respondent through publication. Proxy counsel on behalf of the RoC is present. List the matter on **26.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)